

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 115 of 2014 &
IA no. 207 of 2014**

Dated : 6th May, 2014

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

Gujarat Urja Vikas Nigam Ltd..

....Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant (s): Mr. Anand K.Ganesan
Ms. Swapna Seshadri

Counsel for the Respondent(s): Mr. Amit Kapur Caveator,
Mr. Apoorva Misra and
MR. Abhishek Munot for R.2

ORDER

It is represented by the Learned Counsel for the Appellant that the impugned order challenged in this Appeal has been admitted in other Appeal no. 100 of 2014. So, Admit.

Mr. Amit Kapur, Learned Counsel takes notice on behalf of Respondent no.2. Issue notice in the Appeal as well as in the IA to other Respondents. Dasti service is permitted.

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In the meantime, the Learned Counsel for the Respondent is directed to file the reply in the IA on or before 16.05.2014 after serving copy on the other side.

Post the matter for hearing the IA on **22.5.2014** along with Appeal no. 100 of 2014.

(Rakesh Nath)
Technical Member
mk/kt

(Justice M. Karpaga Vinayagam)
Chairperson